CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1644 OF 2005

THRUSDAY, THIS THE 01ST DAY OF FEBRUARY, 2007

HON'BLE MR. P. K. CHATTERJI, MEMBER-A

Yog Dutt Sharma,
Aged about 42 years,
Son of Sri Shyam Lal Sharma,
R/o-1/165 Kamla Bhawan,
Surendra Nagar, Aligarh.

. . . . .Applicant

By Advocate : Shri Rajeev Pandey

Versus

1. Union of India through the General Manager,
    North Central Railway, Allahabad.

2. Divisional Railway Manager,
    North Central Railway, Allahabad.

3. Assistant Karmik Adhikari,
    North Central Railway, Allahabad.

. . . . .Respondents

By Advocate : ………..

O R D E R

This O.A. relates to regularization to Casual
Khalasi in the Railways. The applicant is stated to
have worked for four years in early 80's as Casual
Kahalai and in 1982, he was directed to appear before
the appropriate Committee for screening. However, he
was not regularized and in 1993, the respondents have
communicated to the applicant that the ground for not
considering him for regularization was that the
applicant had filed forged mark sheet along with other
testimonials for consideration of his case. After a
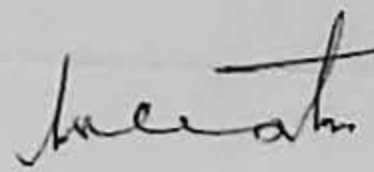lapse of 10 years, the applicant, it is stated in the

OA, filed another copy of the mark sheet and requested the respondents to consider his case a fresh for regularization. However, no decision has yet been taken by the respondents.

2. It would appear from the above noted facts that the engagement as a casual employee relates to a period over 24 years ago. A final decision of the respondents was communicated to the applicant in 1993. After another 10 years, the applicant, after filing a true copy of his mark sheet, requested for reconsideration of his case. The case, it may thus be seen, is highly time barred. In no way, it is possible to extend the period of limitation, as there is no justifiable ground for the same. Therefore, this OA cannot be admitted as it is in the very face of it non-maintainable for highly exceeding the limitation period.

3. The OA is, therefore, dismissed as not maintainable. No costs.

Member-A

/ns/